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Date: 16.12.2019

**KANAKADHARA VENTURES PRIVATE LIMITED**  
**CONSTITUTION OF COMMITTEE OF CREDITORS AS ON 16<sup>TH</sup> DECEMBER 2019**  
**LIST OF FINANCIAL CREDITORS**

Amount in Rs.				
S.No.	Name of Creditor	Claims submitted	Claims Admitted	%
1	Punjab National Bank	84,40,90,032	84,40,90,032	24.07%
2	IDBI Bank Limited	76,54,54,510	76,54,54,510	21.83%
3	Andhra Bank	73,35,20,007	73,35,20,007	20.91%
4	Bank of Baroda	67,74,67,840	67,74,67,840	19.32%
5	Union Bank of India	48,66,44,280	48,66,44,280	13.88%
		<b>3,50,71,76,669</b>	<b>3,50,71,76,669</b>	<b>100.00%</b>

The verification of the Claims received from Financial Creditors in on Provisional basis since the books of accounts of the Company were updated upto 31<sup>st</sup> March 2017 only and IRP has undertaken steps for updating the books of accounts of the Company.

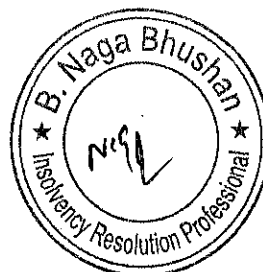
**Security created under Working Capital Consortium Agreement**

**Security:**

a) **Primary:**

- i) Facility No.1 – Cash Credit (Hypothecation)

First charge by way of Hypothecation on the entire current assets of the company both present and future including book debts/receivables, bills whether documentary or clean, outstanding monies both present and future, due from M/s. Uttar Pradesh Rajikiya Nirman Nigam Limited (UPRNNL) for the turnkey Projects/other Projects ranking Pari-Passu with other participating working capital lenders.



Assignment of all rights/receivables under various contracts of M/s. Uttar Pradesh Rajikiya Nirman Nigam Limited (UPRNNL) on favour of consortium member banks.

ii) Facility No. II – Documentary Inland Letter of Credit/Foreign Letter of Credit (DA/DP) (-Sub limit under Facility: I)

Bills of exchange accompanied by full set of documents including Bill of Lading/Airway Bill/RRs/MTRs of approved transport companies covering purchase of raw materials, stores and spares, etc and extension of first charge on current assets of the company on Pari-Passu basis with consortium banks.

iii) Facility No. III – ILG –

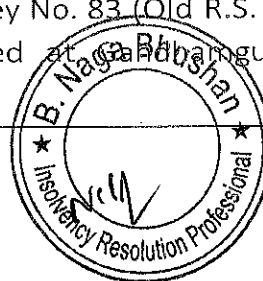
Counter Indemnity by the company

Extension of first charge on the entire current assets of the company, ranking Pari-Passu with other working capital consortium banks.

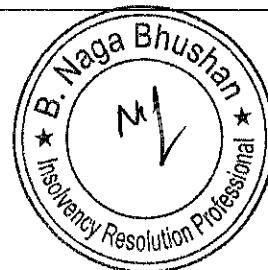
**b) Collateral:**

- a) First Pari-Passu Charge on the block assets of the company both present and future, excluding vehicles/other equipment exclusively financed by other banks, along with other working capital lenders.
- b) First Pari-Passu charge on the immovable properties belonging to the Directors/Guarantors/Company as mentioned below along with other working capital lenders:
  - i) Extension of Equitable Mortgage of following properties (EM created with Union Bank of India, Station Road, Secunderabad under old consortium with Bank of Baroda on Pari-Passu basis with present working capital financing banks.
  - ii) Extension of Equitable Mortgage of following properties (EM created with Punjab National Bank, LCB Bangalore) on Pari-Passu basis with other working capital financing banks.

S. No	Name of the Mortgager & Date of Mortgage	Title Deeds No.	Description of the Property
<b>Details of the Immovable Collateral properties mortgaged with Punjab National Bank on behalf of the Consortium</b>			
1.	Kanakadhara Ventures Pvt. Ltd (23.11.2009 & 27.04.2010)	Sale Deed doc. No.3193/2009 dt. 07.09.2009	All that an undivided share of land to an extent of Ac. 4 – 00 Gts out of total admeasuring Ac 11 – 10 Guntas in the Revenue Survey No. 83 (Old R.S. No.53/1, 53/2), situated at Ga. Bhusan



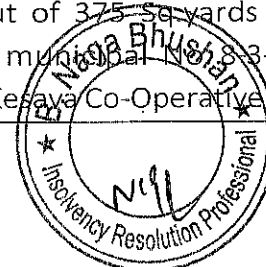
			Rajendranagar Mandal, Ranga Reddy District.
2.	Shri.CH Krishna (23.11.2009 & 27.04.2010)	Sale Deed doc. No.3310/ 2005 dtd.07.11.2005 and Development agreement No.3311/2005 dt 07.11.2005	All that Flat No.101 in 1st floor in Kanakadhara Lalitha Residency with a built up area of 1350 Sft including common areas and one car parking space of 100 Sft along with undivided share of land admeasuring 52 Sq. yards situated in H.No.6-3-831/C, in Survey No.223/1 comprising of 722 Sq. yards situated at Ameerpet, Hyderabad.
3.	Shri.CH Krishna (23.11.2009 & 27.04.2010)	Sale Deed doc. No.3310/ 2005 dtd.07.11.2005 and Development agreement No.3311/2005 dt 07.11.2005	All that Flat No.402 in 1 <sup>st</sup> floor in Kanakadhara Lalitha Residency with a built up area of 1450 Sft including common areas and one car parking space of 100 Sft along with undivided share of land admeasuring 65 Sq. yards situated in H.No.6-3-831/C, in Survey No.223/1 comprising of 722 Sq. yards situated at Ameerpet, Hyderabad.
4.	Shri.CH Krishna (23.11.2009 & 27.04.2010).	Sale Deed doc. No. 237/1979 dt.07.08.1979.	All that House bearing Municipal No.6-3-831/C, situated at Ameerpet, Hyderabad admeasuring 115 Sq.yards or 96.10 Sq.mts.
5.	Shri S.Ramesh Babu (23.11.2009 & 27.04.2010)	Sale Deed doc. No. 1330/2009 dtd.11.06.2009	All that land admeasuring Ac 0 — 14 Guntas in S.No.49, situated at rest of the area of Manchirevula Village and Gram Panchayat, Rajendranagar Mandal, Ranga Reddy District.
6.	Shri Prasad Reddy (23.11.2009 & 27.04.2010)	Sale Deed doc. No.28089/2006 dtd.02.12.2006	All that land in Survey No.284/B to an extent of Ac 0 — 24.5 and in S.No. 285/A to an extent of Ac 0 — 07 guntas total admeasuring Ac 0 — 31.5 Guntas (out of Ac. 1 — 23 Gts) situated at Bachupally, Qutbullapur, Ranga Reddy District.



7.	Kanakadhara Ventures Pvt Ltd (23.11.2009 & 27.04.2010)	Sale Deed doc. No.3280/2009 dtd.12.11.2009	All that Flat No.514 in 5th floor in Kanakadhara land mark with a built-up area of 1795 Sft along with undivided share of land admeasuring 63 Sq. yards including common areas under Car parking area 100 Sft out of total land admeasuring 12668.68 Sq. yards covered under Survey No.386, 387, 388 & 389 situated at old Kapra Village, Keesara Mandal, R.R. District.
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**Details of the Immovable Collateral properties mortgaged with Union Bank of India on behalf of the Consortium**

1.	Smt P.Nagalakshmi (30.12.2018)	Sale Deed doc. No.718/1999 dtd.03.06.1999	All that Flat No.402 in 3rd floor, admeasuring 1565 Sft along with undivided share of land admeasuring 60 Sq. yards out of 2400 Sq. yards of House bearing No.6-2-10 (Old No.F.10-10) situated at Temple View Residency, Lakadikapool, Hyderabad.
2.	Smt G. Dhana Lakshmi (30.12.2008)	Sale Deed doc. No.10233/2006 dtd.25.07.2006	All that land admeasuring 2 Acres in S.No. 356, 357, 358, 359, 360 & 361, situated Manchirevula Village & Gram Panchayat, Rajendranagar Mandal, Ranga Reddy District.
3.	Kanakadhara Ventures Pvt Ltd (06.10.2009)	Sale Deed doc. No.2037/2009 dtd.20.07.2009 & Sale Deed doc. No.2038/2009 dtd.20.07.2009	Commercial and Residential Complex Flat No.301 in 3rd floor with a super built up area of 2,240 Sft including common areas along with Car parking space admeasuring 600 Sft. along with an undivided share of land admeasuring 94 Sq. yards out of 375 Sq. yards in the House bearing municipal No. 8-3-1114/1, on plot No.8 & Commercial and Residential Complex Flat No.401 in 4 <sup>th</sup> floor with a super built up area of 1344 Sft including common areas along with Car parking space admeasuring 200 Sft. along with an undivided share of land admeasuring 55 Sq. yards out of 375 Sq. yards in the House bearing municipal No. 8-3-1114/1, on plot No.8. at Kesava Co-Operative Housing



			Society, Yellareddiguda, Ameerpet, Hyderabad.
4.	Smt G. Mallaiah (30.12.2008)	Sale Deed doc. No.9644/2006 dtd.12.07.2006	All that land admeasuring Ac 1 - 00 in S.No.89, situated at Narsinghi Village and Gram Panchayat, Rajendra Nagar Mandal, R.R. District.
5.	Vishnu Agarwal, Ramnivas Singhal, Shyamsundar Bansal & Susheel Kumar Bansal (30.12.2008)	Sale Deed doc. No.12445/2006 dtd.15.07.2006	All that land in Survey No. 389/2 and 391 admeasuring 6 Acres — 32 guntas situated at Rampally Village, Keesara Mandal, Ranga Reddy District.
6.	Kanakadhara Ventures Pvt Ltd (06.10.2009)	Sale Deed doc. No.1088/2008 dtd.24.03.2008	All that the open plot of land measuring 1000 sq. yards in Sy. No.23/2(P) within the Greater Visakhapatnam Municipal Corporation Area, Visakha Rural Mandal in the Registration District of Madhurawada in Sub-District of Visakhapatnam.
7.	Kanakadhara Ventures Pvt Ltd (06.10.2009)	Sale Deed doc. No.1029/2009 dtd.13.07.2009	All that land admeasuring Ac 0 — 17 Cents in Survey No.22/1A, Ac 0-10 Cents in Survey No.22/1B admeasuring Ac 0 - 17 Cents in Survey No.22/2A, admeasuring Ac 0 — 18 Cents in Survey No.22/2B, admeasuring Ac 0 — 10 Cents in Survey No.22/13C, admeasuring Ac 0 — 09 Cents in Survey No.22/13E, total admeasuring Ac 0 - 81 Cents or 0.326 Hectares situated at Yendada Village within the limits of Greater Visakhapatnam Municipal Corporation Area, Visakha Rural Mandalam, Visakhapatnam District.

c) Pledge:

Pledge of Promoter's shares contributing 60% of the then paid up capital (created with Union Bank of India, Hyderabad) ranking Pari-Passu basis with other consortium member banks and additional pledge of promoter's shares upto 60% of the paid up capital as on 31.03.2010.

N.Y.

d) Guarantees:

Irrevocable and unconditional personal guarantee of the following persons:

S.No.	Name of the Guarantor	Date of Execution of Guarantee Agreement
1	Mr. P. Venkateshwar Rao	03.12.2011, 30.12.2014 & 25.02.2015
2	Mr. B.V. Subba Rao	
3	Mr. Shyam Sunder Bansal	
4	Mr. A. Ramesh Babu	
5	Mr. G. Malliah	
6	Mr. K. Suresh Babu	
7	Mr. N. Anji Reddy	
8	Mr. T. Sreenivas	
9	Mr. Vishnu Agarwal	
10	Mr. Ramnivas Singhal	
11	Mr. Susheel Kumar Bansal	
12	Ms. P. Nagalakshmi	
13	Ms. G. Dhanalakshmi	
14	Ms. Haritha Rao	
15	Mr. S. Ramesh Babu	
16	Mr. B. Prasada Reddy	
17	Mr. Ch. Krishna	



**KANAKADHARA VENTURES PRIVATE LIMITED**  
**DETAILS OF OPERATIONAL CREDITORS AS ON 14/12/2019**

Amount in Rupees

S. No	Name of the creditor	Claim submitted	Claim Under process
1	Associated Construction Company	4,03,04,129	4,03,04,129
2	Sterling and Wilson Private Limited	7,90,51,129	7,90,51,129
3	National Securities Depository Limited	21,830	21,830
<b>Total</b>		<b>11,96,55,194</b>	<b>11,96,55,194</b>

Note: In respect of Operational Creditors, the Verification Process is going on. The IRP had called for additional information/documents in respect of their claims and upon verification of the same, the exact claim shall be determined in accordance with the provisions of IBC 2016. Moreover, the books of accounts of the Company were updated upto 31<sup>st</sup> March 2017 and IRP has undertaken steps for updating the books of accounts of the Company.

